BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 440 OF 2023

IN THE MATTER OF:

NAVEEN KUMAR .... **APPLICANT**

VERSUS

STATE OF U.P. & ORS. ..... **RESPONDENTS**

INDEX

Sl. No.	Particulars	Pages
1.	Affidavit on behalf of U.P. Pollution Control Board.	1-5
2.	**ANNEXURE-/1** True copy of the CTO	6-10
3.	**ANNEXURE-/2** True copy of the closer order dated 10.10.2024	11-12
4.	**ANNEXURE-/3** True copy of letter dated17.10.2024	13
5.	**ANNEXURE-4& 5** True copy of the letter dated 11.11.2024 And 13.11.2024	14-15
6.	**ANNEXURE-/6** True copy of the letter dated 14.11.2024	16
7.	**ANNEXURE-7** True copy of the Inspection Report and Photographs	17-18
8.	**ANNEXURE-8** True copy of the show cause notice dated 19.11.2024	19-20

NEW DELHI
DATED: 20.11.2024

(PRADEEP MISRA & DALEEP DHYANI)
Counsel for U.P. Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO-440/2023

NOTARY NOORJAHAN Civil Court Lucknow NOTARIAL NOTARIAL GOVT. OF INDIA

IN THE MATTER OF:

Naveen Kumar .....Applicant

Versus

State of Uttar Pradesh & Ors., ...Respondent(s)

Order Date- 16.08.2024

Next Listing- 25.11.2024

Response on behalf of the Uttar Pradesh Pollution Control Board as Respondent No. 04 in compliance to the order dated 16.08.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 440 Of 2023 in the matter of Naveen Kumar Versus State Of UP & Ors.

NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn- 10943/15 Ex. 01-28-01-2025 GOVT. OF INDIA

I, Sanjeev Kumar Singh aged about 38 years S/o, Shri Lal Sahab Singh Presently posted as Member Secretary, U.P. Pollution Control Board, Lucknow do hereby solemnly affirm and state on oath as under:

1. That the deponent is working on the abovementioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am competent to swear this affidavit.

SK

2. That Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 16.08.2024 has passed the following directions:

"………18.In view of the above, the SEIAA, UP and UPPCB are directed to take action in accordance with law against the respondent, PP by duly complying with the principles of natural justice and submit further action taken report in the form of affidavit of the Member Secretary, UPPCB and the Member Secretary, SEIAA, UP atleast one week before the next date of hearing……."

Response-

3. That the Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB,had issued Consent to Operate 'CTO' to the mining lease namely M/s VIPIN KUMAR SAXENA, KHAND NO.-01 GATA NO.-1419Kh KHANDA NO.-01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI vide ref. no. *173141/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2022 dated-05.03.2023.* The CTO's copy is attached herewith as **Annexure No.-1.**

NOTARY
NOORJAHAN
GOVT. OF INDIA

4. UPPCB has revoked CTO dated 05.03.2023 in light of violation of environmental norms and conditions imposed in CTO and issued closure order to said mining lease namely M/s Vipin Kumar Saxena, Khand No.-01

GataNo.-1419kh Khanda No.-01, Village-Dhamnaud, Tehsil-Garautha, District-Jhansi under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vide letter no H18455/C-2/Vaayu-557/24 dated-10.10.2024 after giving opportunity as per law. The copy of closure order dated 10.10.2024 is attached herewith as **Annexure No. -2.**

5. The specific condition No. 20 of CTO dated 05.03.2023 issued to said mining lease is as follows:-

   "...If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order."

   In light of the above condition, the issued CTO dated 05.03.2023 will automatically remain suspended during the period in which closure order is effective.

6. To ensure the compliance of closure order, a copy of closure order was provided to the project proponent by Regional Officer, UPPCB, Jhansi on 17.10.2024. Thereafter, the project proponent had submitted hisletter dated-17.10.2024 that he will ensure the compliance of closure order till closure order is revoked. The copy of letter dated 17.10.2024 is attached herewith as **Annexure No.-3.**

7. Regional Officer, UPPCB, Jhansi vide Letter no. 541/OA-440/NGT/2024 dated-11.11.2024 and Letter No. 548/OA-440/NGT/2024 dated-13.11.2024 has requested the Mines Officer, Jhansi for providing the information about illegal mining activity being carried out by the project proponent against sanctioned mining lease. The copies of letter dated-11.11.2024 and 13.11.2024 are attached herewith as **Annexure No.-4 and Annexure No.-5.**

8. That the Mines inspector vide letter No. 816/30 MMC/2024-25 dated 14.11.2024 has informed that no illegal mining activity was found or observed out of the sanctioned lease area during site visit. A copy of letter dated 14.11.2024 is attached herewith as **Annexure No.-6** to this response.

9. That inspection of the mining site was carried out by the officials of Regional Office, UPPCB, Jhansi on 15.11.2024 and no mining activity was found at the site. Inspection report alongwith the photographs of the site are attached herewith as **Annexure-7**

10. Regional Officer, UPPCB, Jhansi has recommended to impose the amount of Rs. 2,20,000/- as environmental compensation on mining lease for defaulting periods of 22 days vide Letter no. 554/OA-440/NGT/2024 dated-14.11.2024 and on its basis a show cause notice to the mining unit has been issued on 19.11.2024. The copy of

NOTARY NOORJAHAN Civil Court Lucknow, (U.P.) Regn- 10943/15 Ex. Dt.-2025 GOVT. OF INDIA

Show cause notice dated-19.11.2024 is attached herewith as **Annexure-8.**

11. That the above response on behalf of the Uttar Pradesh Pollution Control Board, is submitted before this Hon'ble National Green Tribunal for perusal and kind consideration.

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras01 to 02 of this affidavit is true to my knowledge and paras03 to 11 are true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at Lucknow on 20th day of November, 2024.

Sworn and Verified before me.
20/11/24
NOORJAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 10943/18

Deponent

NOTARY
NOORJAHAN
Civil Court
Lucknow
GOVT. OF INDIA

I know & identify the deponent/ Executant who has signed/ put his T.I. before me
S.I. Iqbal Advocate
Reg No 6043/1999

Annexure No.-1

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

173141/UPPCB/Jhansi(UPPCBRO)/CTO/both/JHANSI/2022 **Date: 05/03/2023**

To,

M/s

VIPIN KUMAR SAXENA

KHAND NO.-01 GATA NO.-1419Kh KHANDA NO.-01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI,284203

Application Id-19117307

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VIPIN KUMAR SAXENA** located at **KHAND NO.-01 GATA NO.-1419Kh KHANDA NO.-01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI,284203.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VIPIN KUMAR SAXENA **granted for the period from 05/03/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand/Morrum	250000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Sand/Morrum.			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules,. 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production capacity Sand/Morrum- 250000 Cu meter/year, by opencast and manual mining in 24 hectare leased area Gata No. 1419 Kh Khand No.- 01, Village- Dhamnaud, Tehsil- Garautha, District- Jhansi.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP110182 dated 18.11.2022 and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Sand/Morrum.
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Sand/Morrum shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Sand/Morrum collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH
Digitally signed by RAJENDRA SINGH
Date: 2023.03.06 09:16:18 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Jhansi with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.03.06 09:16:28 +05'30'

Chief Environmental Officer (circle-2)

1606 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

(1)

संदर्भ सं0 / Ref. No. 18425 / सी-2 / वायु-557/24

दिनांक / Date 10-10-24

पंजीकृत

सेवा में,
मैसर्स विपिन कुमार सक्सेना,
खण्ड सं0–1, गाटा सं0–1419ख, ग्राम–धमनौद, तहसील–गरौठा,
जनपद–झांसी

यह कि मैसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा सं0–1419ख, ग्राम–धमनौद, तहसील–गरौठा, जनपद–झांसी, जिसे आगे इकाई कहा जायेगा। इकाई खनन कार्य कर खनिज के उत्पादन हेतु उक्त स्थल पर स्थापित है एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा–2(के) के अन्तर्गत एक कम्पनी है तथा लघु श्रेणी के अन्तर्गत आच्छादित है।

माननीय राष्ट्रीय हरित अधिकरण, में विचाराधीन ओ0ए0 संख्या 440/2023 नवीन कमार बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 22.05.2024 के अनुपालन में गठित संयुक्त समिति द्वारा खनन इकाई मैसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा नं0 1419ख, गांव–धमनौड, तहसील–गरौठा, जनपद–झांसी का स्थलीय निरीक्षण दिनांक 19.06.2024 को किया गया था। निरीक्षण के दौरान इकाई द्वारा मेसर्स इण्ड0 रिसर्च एण्ड डेवलपमेंट प्रा0लि0, नोएडा द्वारा करायी गयी परिवेशीय वायुगुणता की अनुश्रवण आख्या प्रस्तुत की गयी। उक्त रिपोर्ट के अनुसार पी0एम0 10 प्रचालकों के मान निर्धारित मानकों से अधिक था। खनन इकाई द्वारा पर्यावरणीय स्वीकृति दिनांक 18.11.2022 की शर्तो का पूर्णतः अनुपालन नहीं पाया गया। जिसके अनुक्रम में राज्य बोर्ड के पत्रांक एच 16319/सी–2/वायु–557/24 दिनांक 28.08.2024 द्वारा इकाई के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31–ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था। खनन पटटाधारक द्वारा कारण बताओ नोटिस की अनुपालन आख्या प्रेषित नहीं की गयी है।

यह कि पर्यावरणीय स्वीकृति दिनांक 18.11.2022 में उल्लिखित सामान्य शर्तो एवं विशिष्ट शर्तो का अनुपालन न किये जाने के सम्बंध में जिलाधिकारी महोदय, झांसी द्वारा खनन पटटाधारक को पत्र संख्या 535/30 एमएमसी/2024–25 दिनांक 17.08.2024 द्वारा खनन पटटा के निरस्तीकरण हेतु नोटिस प्रेषित किया गया है।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 30.09.2024 द्वारा प्रेषित आख्यानुसार क्षेत्रीय कार्यालय के अधिकारियों द्वारा खनन इकाई मैसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा नं0 1419ख, गांव–धमनौड, तहसील–गरौठा, जनपद–झांसी का स्थलीय निरीक्षण दिनांक 27.09.2024 को किया गया। निरीक्षण में पाया गया कि उद्योग द्वारा खनन कार्य से उत्पन्न होने वाली डस्ट के नियंत्रण हेतु वाटर स्प्रिंकलर सिस्टम स्थापित नहीं किया गया है तथा खनन परियोजना स्थल पर आंशिक वृक्षारोपण पाया गया। निरीक्षण आख्यानुसार निरीक्षण के समय पाये गये तथ्यों से राज्य बोर्ड द्वारा निर्गत सहमति जल/वायु दिनांक 05.03.2023 एवं राज्य स्तरीय पर्यावरण अधिप्रभाव मूल्यांकन प्राधिकरण द्वारा निर्गत पर्यावरणीय स्वीकृति दिनांक 18.11.2022 में अधिरोपित शर्तों का अनुपालन किया जाना परिलक्षित होता नही पाया गया।

उपरोक्त से स्पष्ट है कि उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है। क्षेत्रीय कार्यालय, झांसी के पत्र दिनांक 30.09.2024 द्वारा खनन इकाई को पूर्व में राज्य बोर्ड के पत्र दिनांक 28.08.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि करते हुए बंदी आदेश जारी किये जाने की संस्तुति प्रेषित की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31–ए के अर्न्तगत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। अतः उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31–ए के अन्तर्गत सक्षम स्तर से अनुमोदनोंपरान्त निम्नानुसार बंदी आदेश जारी किया जाता है:–

1. यह कि मैसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा नं0 1419ख, गांव–धमनौड, तहसील–गरौठा, जनपद–झांसी को बोर्ड द्वारा निर्गत संचालनार्थ सहमति (जल/वायु) आदेश दिनांक 05.03.2023 को रिवोक किया जाता है।

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.com

2. यह कि मैसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा नं0 1419ख, गांव–धमनौड, तहसील–गरौठा, जनपद–झांसी में संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दें।
3. यह कि सक्षम अधिकारियों को निर्देशित किया जाता है कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश खनिज भवन, लखनऊ।
2. जिलाधिकारी, झांसी को इस अनुरोध के साथ प्रेषित कि उद्योग को तत्काल बन्द कराये जाने हेतु संबंधित अधिकारी को निर्देशित करने का कष्ट करें।
3. वरिष्ठ पुलिस अधीक्षक, झांसी।
4. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, झांसी को संदर्भित उद्योग के विद्युत विच्छेदन हेतु।
5. अधिशासी अभियंता, उ0प्र0 जल निगम, झांसी को जल आपूर्ति रोके जाने हेतु।
6. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि उद्योग को जारी बंदी आदेश की प्रति उद्योग को प्राप्त कराते हुए प्राप्ति तथा उद्योग को जारी बंदी आदेश का अनुपालन जिला प्रशासन से समन्वय स्थापित कर सुनिश्चित कराते हुए अनुपालन आख्या 03 दिन में प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–2)

Annexure No.-3

Mob. No.-9997942444

GST No. - 09AWJPS6959H1ZN

VIPIN KUMAR SAXENA

ADD :- B-144,145 - TDI CITY, MORADABAD, (U.P)

Ref. No: ____________

Date: 17/10/2024

सेवा मे

श्रीमान क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण नियन्त्रण बोर्ड
झाँसी

महोदया

बोर्ड मुख्यालय के पत्रांक H18455/C-2/Vaayu-557/24 दिनांक 10/10/24 द्वारा ~~मेरी खनन परियोजना~~ मै० विपिन कुमार सक्सेना खण्ड नं-1 गाटा सं० 1419 ख ग्राम धवर्रोई तहसील गरौठा जनपद झाँसी के विरुद्ध बन्दी आदेश जारी किया गया गया है। जो डाक एवं आपके कार्यालय झाँसी के माध्यम से मुझे प्राप्त हो गया है उक्त बंदी आदेश के अनुपालन मे मेरे द्वारा खनन कार्य बंद कर दिया गया है

भविष्य मे उ०प्र० प्रदूषण बोर्ड से सहमति प्राप्त किये जाने एवं बंदी आदेश के निरस्त होने के उपरान्त ही खनन कार्य प्रारम्भ किया जायेगा

Vipin Saxena

विपिन कुमार सक्सेना
पट्टा धारक
गाटा सं० - 1419 ख
खण्ड सं० - 1
ग्राम धवर्रोई
तहसील गरौठा
जनपद - झाँसी

Annexure No.-4

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 ....
Ref. No. 541/OA-440/NGT/24

दिनांक 11.11.2024
Date.........................20

सेवा में,

जिला खान अधिकारी
जनपद–झांसी।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या 440/2023 (नवीन कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य) में पारित आदेश दिनांक 28.08.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा विचाराधीन ओ0ए0 संख्या–440/2023 में दिनांक 28.08.2024 को पारित आदेश के मुख्य अंश निम्नवत् है।

"....... 18. In view of the above, the SEIAA, UP and UPPCB are directed to take action in accordance with law against the respondent, PP by duly complying with the principles of natural justice and submit further action taken report in the form of affidavit of the Member Secretary, UPPCB and the Member Secretary, SEIAA, UP atleast one week before the next date of hearing.

उपरोक्त वर्णित आदेश के अनुपालन हेतु माननीय अधिकरण द्वारा प्रकरण में आच्छादित मैसर्स श्री विपिन कुमार सक्सेना, गाटा सं0–1419 ख, खण्ड नं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी (उ0प्र0) के विरूद्ध नियमानुसार कार्यवाही किया जाना है। तत्क्रम में श्री विपिन कुमार सक्सेना, गाटा सं0–1419 ख, खण्ड नं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी (उ0प्र0) द्वारा किये गये खनन कार्य सम्बन्धी निम्न सूचनायें आपके स्तर पर अपेक्षित है–

1. उपरोक्त खनन परियोजना के खनन प्रारम्भ की तिथि दिनांक 18.11.2022 से दिनांक 30.06.2024 की अवधि में प्रतिवर्ष संचालित दिनों की संख्या सम्बन्धी सूचना।
2. उक्त वर्णित खनन परियोजना दिनांक 18.11.2022 से दिनांक 30.06.2024 तक स्वीकृत खनन क्षेत्र के अतिरिक्त अथवा अनुमन्य खनन क्षमता के अतिरिक्त प्रतिवर्ष किये गये खनन की मात्रा सम्बन्धी सूचना।
3. उक्त वर्णित खनन परियोजना द्वारा अतिरिक्त खनन किये जाने की स्थिति में परियोजना के विरूद्ध कृत कार्यवाही अथवा अधिरोपित क्षतिपूर्ति तथा रिकवरी की स्थिति सम्बन्धी सूचना।

अतः आप से अनुरोध है कि उपरोक्त वर्णित बिन्दुओ पर मैसर्स श्री विपिन कुमार सक्सेना, गाटा सं0–1419 ख, खण्ड नं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी (उ0प्र0) द्वारा किये गये खनन कार्य से सम्बन्धित अपेक्षित सूचना इस कार्यालय को यथाशीघ्र उपलब्ध कराने का कष्ट करें। जिससे प्रकरण में अग्रिम कार्यवाही कर माननीय अधिकरण को अवगत कराया जा सकें।

भवदीया
(हस्ताक्षर) 11.11.24
(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, झांसी
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

दिनांक 13.11.2024
Date........................20

संदर्भ सं0 548/OA-440/NGT/24
Ref. No. ....

सेवा में,

जिला खान अधिकारी
जनपद–झांसी।

विषय : मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या 440/2023 (नवीन कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य) में पारित आदेश दिनांक 28.08.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के सम्बन्ध में इस कार्यालय के पत्रांक 541/ओ0ए0–440/एन0जी0टी0/24 दिनांक 11.11.2024 द्वारा सूचनाये चाही गयी थी। किन्तु वांछित सूचनायें आज दिनांक 13.11.2024 तक प्राप्त नही है।

अतः आप से अनुरोध है कि उपरोक्त वर्णित बिन्दुओ पर मैसर्स श्री विपिन कुमार सक्सेना, गाटा सं0–1419 ख, खण्ड नं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी (उ0प्र0) द्वारा किये गये खनन कार्य से सम्बन्धित अपेक्षित सूचना इस कार्यालय को यथाशीघ्र उपलब्ध कराने का कष्ट करें। जिससे प्रकरण में अग्रिम कार्यवाही कर माननीय अधिकरण को अवगत कराया जा सकें। माननीय एन0जी0टी0 में उक्त प्रकरण की अग्रिम सुनवाई दिनांक 25.11.2024 नियत है।

भवदीया
Deepa 13.11.24
(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, झांसी
2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

Deepa
क्षेत्रीय अधिकारी

O/C

1611 Annexure No.-6

कार्यालय जिलाधिकारी, झाँसी।

(खनिज अनुभाग)

पत्रांकः—816/30एम0एम0सी0/2024—25 दिनांकः 14/11/2024

सेवा में,

क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झाँसी।

विषयः— मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली ओ0ए0 संख्या 440/2023 (नवीन कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य) में पारित आदेश दिनांकः 28.08.2024 के अनुपालन के सम्बन्ध में।

महोदया,

उपर्युक्त विषयक अपने पत्र संख्याः 541/0A—440/NGT/24 दिनांकः 11.11.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जो डाक के माध्यम से दिनांकः 12.11.2024 को इस कार्यालय में प्राप्त हुआ एवं जिस पर ज्येष्ठ खान अधिकारी महोदय का पृष्टाकिंत आदेश दिनांकः 13.11.2024 को हुआ। पत्र में निम्न तीन बिन्दु में सूचना चाही गई है।

उक्त के सम्बन्ध में अवगत कराना है कि चाही गयी सूचना कार्यालय अभिलेखो के अनुसार निम्मनवत हैः—

क्र0 सं0	बिन्दु	अपेक्षित सूचना
1.	उपरोक्त खनन परियोजना के खनन प्रारम्भ की तिथि दिनांकः 18.11.2022 से दिनांकः 30.06.2024 की अवधि में प्रतिवर्ष संचालित दिनों की संख्या सम्बन्धी सूचना।	कार्यालय अभिलेख के अनुसार प्रश्नगत खनन पट्टा दिनांकः 18.11.2022 से दिनांकः 30.06.2023 तक संचालित था तथा दिनांकः 01.10.2023 से दिनांकः 30.06.2024 तक संचालित रहा। मानसून सत्र के कारण प्रश्नगत खनन पट्टा दिनांकः 01.07.2023 से दिनांकः 30.09.2023 तक बन्द रहा।
2.	उक्त वर्णित खनन परियोजना दिनांकः 18.11.2022 से दिनांकः 30.06.2024 तक स्वीकृत खनन क्षेत्र के अतिरिक्त अथवा अनुमन्य खनन क्षमता के अतिरिक्त प्रतिवर्ष किये गये खनन की मात्रा सम्बन्धी सूचना।	कार्यालय अभिलेख के अनुसार प्रश्नगत खनन पट्टा क्षेत्र का निरीक्षण दिनांकः 23.11.2023, दिनांकः 26.12.2023 एवं दिनांकः 22.01.2024 को किया गया जिससे पट्टाधारक द्वारा अपने खनन क्षेत्र में खनन कार्य किये जाने का उल्लेख है। इसके अतिरिक्त अनुमन्य खनन क्षमता के अतिरिक्त खनन का उल्लेख नही है।
3	उक्त वर्णित खनन परियोजना द्वारा अतिरिक्त खनन किये जाने की स्थिति में परियोजना के विरूद्ध कृत कार्यवाही अथवा अधिरोपित क्षतिपूर्ति तथा रिकवरी की स्थिती सम्बन्धी सूचना।	

आवश्यक कार्यवाही हेतु सादर प्रेषित है।

14/11/2024

खान निरीक्षक,
झाँसी।

Annexure No.-7

INSPECTION REPORT OF M/S VIPIN KUMAR SAXENA, KHAND NO 01, GATA NO1419 KHANDA NO 01, VILLAGE- DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI

The site inspection of said mining lease namely M/s Vipin Kumar Saxena, Khand No.-01 Gata No.-1419kh Khanda No.-01, Village-Dhamnaud, Tehsil-Garautha, District-Jhansi was carried out by undersigned on 15.11.2024. The inspection report with salient observations is as follows:-

1. As per records, UPPCB has revoked CTO dated 05.03.2023 in light of violation of environmental norms and conditions imposed in CTO and issued closure order to said mining lease under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 (as amended) vide letter no H18455/C-2/Vaayu-557/24 dated-10.10.2024 after giving opportunity as per law.
2. The mining activity was found closed during site visit. The relevant photographs are as below:

Above inspection report put up for further necessary action please.

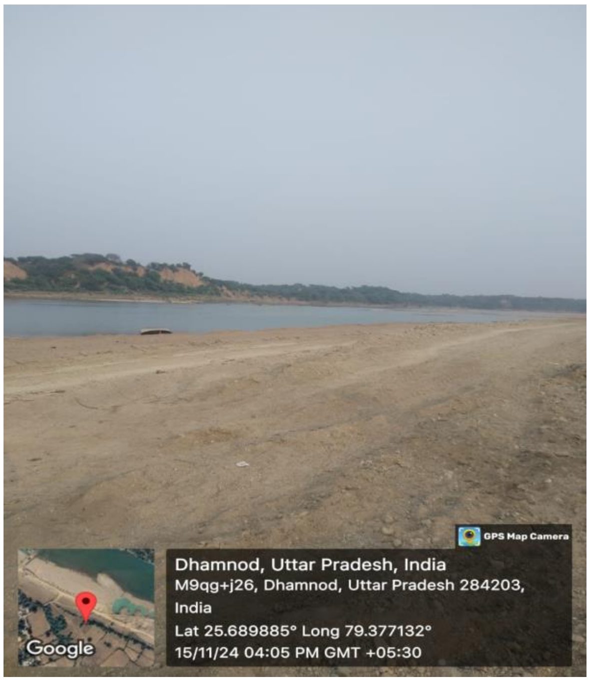
(15/11/24)

(Abhishek Kumar)
L.A.

(Anil Sharma)
S.A.

Regional Officer Mam

<u>PHOTOGRAPHS OF DURING SITE VISIT OF M/S VIPIN KUMAR SAXENA, KHAND NO 01, GATA NO1419 KHANDA NO 01, VILLAGE-DHAMNAUD, TEHSIL-GARAUTHA, DISTRICT-JHANSI</u>



1614

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0/Ref. No 19899/C-2/Air-557/2024 दिनॉक/Date 19/11/24

मेसर्स विपिन कुमार सक्सेना,
खण्ड सं0–1, गाटा सं0–1419ख, ग्राम–धमनौद, तहसील–गरौठा,
जनपद–झांसी।

यह कि क्षेत्रीय अधिकारी, झांसी के पत्रांक 554/ओ0ए0–440/एनजीटी/2024 दिनांक 14.11.2024 द्वारा अवगत कराया गया है कि खनन परियोजना श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना, द्वारा गाटा सं0 1419 ख, खण्ड सं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी का निरीक्षण माननीय राष्ट्रीय हरित अधिकरण, में विचाराधीन ओ0ए0 संख्या 440/2023 नवीन कुमार बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 22.05.2024 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं क्षेत्रीय कार्यालय, पर्यावरण एवं वन जलवायु परिवर्तन के प्राधिकारियों द्वारा संयुक्त रूप से दिनांक 19.06.2024 को किया गया था। संयुक्त समिति की आख्यानुसार उक्त खनन परियोजना द्वारा पर्यावरणीय स्वीकृति में अधिरोपित कतिपय शर्तो का उल्लंघन कर इकाई का संचालन किया जा रहा था। संयुक्त समिति की आख्या की प्रति संलग्न है। कार्यालय जिलाधिकारी, खनिज अनुभाग, झांसी के पत्र दिनांक 14.11.2024 द्वारा विदित है कि खनन परियोजना में खनन कार्य दिनांक 01 जुलाई से 30 सितम्बर तक के मध्य की अवधि में बंद रहता है। इस प्रकार दिनांक 19.06.2024 से दिनांक 30.06.2024 तक के मध्य की अवधि अर्थात् 12 दिनो की अवधि एवं दिनांक 01.10.2024 से दिनांक 10.10.2024 तक के मध्य की अवधि अर्थात् 10 दिनो की अवधि अर्थात कुल 22 दिन खनन परियोजना द्वारा पर्यावरणीय स्वीकृति में अधिरोपित शर्तो का उल्लघंन कर संचालन किया गया है। उक्त खनन परियोजना को राज्य बोर्ड के पत्र दिनांक 10.10.2024 द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशेधित की धारा–31ए के अन्तर्गत बंदी आदेश जारी किया गया है। खनन परियोजना लाल श्रेणी के अन्तर्गत आच्छादित है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र Penalty=PI x N x R x S x LF के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 10000/– प्रतिदिन आती है, जिसमें PI (Pollution Index)=80, R (Penalty in Rs)=250, S (Factor for Scale of operation, Small)=0.5, LF (Location Factor)= 1.0 लिया गया है।

अतः उपरोक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, झांसी के पत्र दिनांक 14.11.2024 द्वारा खनन परियोजना श्री विपिन कुमार सक्सेना पुत्र श्री ओम प्रकाश सक्सेना, द्वारा गाटा सं0–1419 ख, खण्ड नं0–01, ग्राम–घमनौड, तहसील–गरौठा, जनपद–झांसी के विरूद्ध कुल 22 दिनों की उल्लंघन अवधि हेतु रूपये 10,000/– प्रतिदिन की दर से कुल रू 2,20,000/– (कुल दो लाख बीस हजार मात्र) धनराशि की पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, झांसी की संस्तुति के दृष्टिगत् सक्षम अधिकारी के अनुमोदनोपरान्त इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निम्नानुसार कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न खनन इकाई मेसर्स विपिन कुमार सक्सेना, खण्ड सं0–1, गाटा सं0–1419ख, ग्राम–धमनौद, तहसील–गरौठा, जनपद–झांसी द्वारा पर्यावरणीय स्वीकृति की शर्तो का उल्लंघन कर खनन कार्य किये जाने के कारण 22 दिवस की उल्लंघन अवधि हेतु प्रतिदिन रू0 10,000/– की दर से कुल रूपये 2,20,000/– (रू0 दो लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 07 दिन के अन्दर बोर्ड मुख्यालय में प्रेषित करें, अन्यथा की स्थिति में इकाई के विरूद्ध उपरोक्तानुसार पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

संलग्नक–यथोपरि।

Atulesh yadav
मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

......2/–

Nagar Nigam 33a direction for CCRP (2)

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.in
वेबसाइट : www.uppcb.up.gov.in

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.in
Website : www.uppcb.up.gov.in

1615—

प्रतिलिपिः—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित—

1. जिलाधिकारी, झांसी
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति इकाई स्वामी को प्राप्त कराते हुए, पावती एवं जारी कारण बताओ नोटिस के संबंध में इकाई का अद्यतन निरीक्षण कर संस्तुति सहित आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

Atulesh yadav.

मुख्य पर्यावरण अधिकारी,
(वृत्त—2)

Original Application No. 440/2023 Naveen Kumar Vs State of Uttar Pradesh & Ors.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: akashvashishtha.official@gmail.com; akashvashishtha.06@gmail.com; gigicgeorge.adv42@yahoo.in; bhanwar09jadon@gmail.com; advpriyankaswami@gmail.com; advocategauravbansal@yahoo.com; tiwariamit22@yahoo.com

Date: Wednesday, November 20, 2024 at 04:11 PM GMT+5:30

Sir/Madam,

Please find attached the Document on behalf of Respondent/UP Pollution control Board

With Regards,

(PRADEEP MISRA)

Naveen Kumar Affidavit.pdf
8.2MB